

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No.217 - IA/717(AHM)2022  
in  
**CP(IB) 198 of 2017**

**Proceedings under Section 9**

**IN THE MATTER OF:**

Parshwanath Enterprise  
V/s  
Anil Technoplus Ltd

.....**Applicant**

.....**Respondent**

**Order delivered on 15/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Adv. for Mr. Atul Sharma, Adv.  
For the Respondent : Ms. Sheenu Talreja, Adv. for Ms. Natasha D Shah

**ORDER**

**IA/717(AHM)2022**

Proxy counsel for the applicant seeks adjournment on the ground that arguing counsel is not well today. Learned Counsel for the respondent also seeks adjournment.

List for further consideration on 12.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**